

FIFTH SCHEDULE

(See section 7)

(a) BENGAL REGULATIONS (NORTH-WESTERN PROVINCES)¹

Year and Number	Subject
1793, XXXVIII . . .	Section 1—Preamble: section 2—prohibition of loans by Covenanted Servants.
1799, V . . .	Wills and Administration to Natives.
² [1804, X . . .	Punishment by Courts-martial of certain State offences.
1806, XI . . .	Passage of Troops.
1812, XI . . .	Removal of Foreign Emigrants.
1822, XI . . .	Section 38—Non-liability of Government for errors of Courts.
1823, VI . . .	Indigo Contracts.
1823, VII . . .	Prohibition of loans to Covenanted Civil Servants.
1825, VI . . .	Passage of Troops.
1825, XI . . .	Alluvion and Diluvion.
1827, III . . .	Section 5—Evidence.
1827, V . . .	Management of Estates under Attachment.
1829, XVII . . .	Widow-burning.

1. Act 15 of 1874 having been rep. so far as it relates to the following enactments, by the Acts noted against each, the references to those enactments have been omitted from this Schedule:—

Enactments omitted	Repealing Acts
Bengal Regulation 1 of 1798	Act 12 of 1891.
Bengal Regulation 17 of 1806, sections 7 and 8	Act 12 of 1891.
Bengal Regulation 19 of 1810	Act 12 of 1891.
Bengal Regulation 20 of 1810	Act 13 of 1889.
Bengal Regulation 5 of 1817	Act 12 of 1891.
Bengal Regulation 3 of 1818	The A.O. 1937.
Bengal Regulation 6 of 1819	Act 12 of 1891.
Bengal Regulation 20 of 1825	Act 10 of 1882.
Bengal Regulation 6 of 1831, section 6	Act 12 of 1891.
Bengal Regulation 11 of 1831, sections 4 and 8	Act 12 of 1891.
Bengal Regulation 1 of 1833	Act 8 of 1875.

2. Rep. by Act 4 of 1922, s. 3 and Schedule.

1830,	V	Sections 1 and 5—Indigo Contracts.
1831,	XI	Sections 1, 2, 5, 6—Police-powers of Tahsildars.
1833,	IX	Deputy Collectors.

(b) ACTS OF THE SUPREME COUNCIL RELATING TO THE NORTH-WESTERN PROVINCES¹

Year and Number			Subject
1836,	X	Indigo Contracts.
1854,	XVI	Police.
1856,	XII	Civil Court Amins.
² 1856,	XX	Chaukidars.
1857,	XIII	Opium.

1. Act 15 of 1874 having been rep.so far as it relates to the following enactments, by the Acts noted against each, the references to those enactments have been omitted from this Schedule:—

Enactments omitted	Repealing Acts
Act 21 of 1836	Act 1 of 1903.
Act 19 of 1853, section 26	Act 1 of 1903.
Act 40 of 1858	Act 8 of 1890.

2. Act 20 of 1856 has been rep. in the U.P. by the U.P. Town Areas Act, 1914 (U.P. 2 of 1914), section 41.